

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

48. C.P. 35/MB/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

NAME OF THE PARTIES: FLY-HI Marine Travels Private Limited
Section: 271-273 of Companies Act, 2013

ORDER

Counsel, Prachi Wazalwara/w Monica Mayekar appeared for the Applicant. Counsel appearing for the Applicant has pointed out that the affidavit giving details of the creditors of the Company has already been filed and it has also been confirmed in the affidavit that book of accounts kept as required u/s 128 of the Companies Act, 2013. However, we deem it fit and appropriate to issue notice to the RoC for its response on the Petition. Accordingly, Applicant is directed to issue notice to the RoC enclosing therewith the present Company Petition for their response. List this matter on **10.01.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
09.11.2023
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)